राष्ट्रीयकृत बैंकों द्वारा विभिन्न उद्योगों को दिये गये ऋण

1368. **श्री हुकम चन्द कछवाय** . क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि .

(क) वित्तीय वर्ष 1970-71 के दौरान राष्ट्रीयकृत बैंकों द्वारा देश के कपडा उद्योग चीनी उद्योग और दाल उद्योग को दिये गये ऋणों की कुल राशि कितनी है ; और

(ख) वित्तीय वर्ष 1971-72 के दौरान इन उद्योगों को ऋण देने के लिये कितनी राशि की व्यवस्था की गई है ?

वित्त मंत्री (श्री यशवन्तराव चह्वाण) : (क) सूचना तत्काल उपलब्ध नहीं है, उपलब्ध होते ही सभा पटल पर रख दी जायगी ।

(ख) राष्ट्रीयकृत बैंक रकम का, उद्योगों के अनुसार निर्धारण नही करते हैं । जिन उद्योगों का जिक्र किया गया है, उनसे सबद्ध अलग-अलग मामलों से गुणावगुणों के आधार पर विचार किया जाता है और उत्पादन सम्बन्धी सभी वास्तविक आवश्यकताओं को पूरा करने के लिये वित्त प्रबन्ध किया जाता है ।

जीवन बीमा निगम का व्यापार

1369. **श्री हुकम चन्द कछवाय** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि वर्ष 1969-70 और 1970-71 में जीवन बीमा निगम ने अलग-अलग कितनी पालिसियां जारी कीं तथा कितनी धन राशि का व्यापार किया ?

वित्त मंत्रालय में राज्य मंत्री (श्री के० आर० गणेश) : वर्ष 1969-70 तथा 1970-71 में जीवन बीमा निगम ने नीचे लिखे अनुसार नया कारोबार किया :

वर्ष	पालिसियों की संख्या	बीमा कराई गई रकम (करोड़ रुपयो में)
1969-70	14,01,254	1036.08
1970-71	16 22,261	1303.01 (अनन्तिम)

नई दिल्ली रेलवे स्टेशन पर तस्करी के सोने का पकड़ा जाना

1370. **श्री हुकम चन्द कछवाय** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अप्रैल, 1971 के प्रथम पखवाड़े मे नई दिल्ली रेलवे स्टेशन पर कुछ यात्रियो से 1.50 लाख रुपये की कीमत का सोना बरामद हुआ था ; और

(ख) यदि हां, तो इस सम्बन्ध में कितने व्यक्तियो को गिरफ्तार किया गया है और उनके विरुद्ध क्या कार्यवाही की गई है ?

वित्त मंत्रालय में राज्य मंत्री (श्री के० आर० गणेश) : (क) 9 अप्रैल 1971 को नई दिल्ली रेलवे स्टेशन पर एक महिला यात्री के पास से, जो दो अन्य यात्रियों के साथ बम्बई से जनता एक्सप्रेस मे यात्रा कर रही थी, विदेशी मार्के के सोने की 68 छड़ें बरामद की गई थीं । अन्तर्राष्ट्रीय मुद्रा दर पर इस सोने का मूल्य लगभग 61 हजार रुपये तथा बाजार दर पर 1.38 लाख रुपये है ।

(ख) चार व्यक्ति गिरफ्तार किये गये थे तथा बाद मे मजिस्ट्रेट द्वारा उन्हें जमानत पर छोड़ दिया गया । जांच-पड़ताल जारी है ।

Strike by the Seamen of Indian Flag Vessels

1371. SHRI SOMNATH CHATTERJEE : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the attention of Government

has been drawn to the indefinite strike of the Seamen of Indian flag vessels ; and

(b) the reaction of Government thereto ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) and (b). The National Union of seafarers of India, Bombay resorted to boycott of Indian ships from 1-4-71 in order to press their demand for payment of bonus and certain other allowance. As a result of the efforts taken by the Government and the concerned parties, the strike was withdrawn on 17th April 1971 following an agreement between the Seafarers and Shipowners to come to a settlement by negotiations. The negotiations were held in accordance with the agreement but unfortunately the talks failed.

Government are still trying to find a solution.

Organisations exempted from Payment of Income-Tax

1372. SHRI S. N. MISRA : Will the Minister of FINANCE be pleased to state :

(a) the names of all the Bodies and Associations which are exempted from the payment of income-tax under the Income-tax Act ;

(b) the approximate amount of income tax exemptions as a result of their being exempted ;

(c) whether in the last financial year any enquiries were made in respect of any Body/Association to find out that there has been no abuse of the exemption granted ;

(d) if so, the name of such Body/Association ; and

(e) the result of such investigations or enquiry ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) and (b). The required information is not readily available.

Exemption from Income-tax is available under the Income-tax Act in respect of the income of various types listed in several sections of the Income-tax Act, 1961 mentioned below :

(i) *Section 11* : Income from property derived by Trusts constituted for charitable or religious purposes.

(ii) *Section 12* : Income from voluntary contributions derived by Trusts constituted for charitable or religious purposes.

(iii) *Section 10 (21)* : Income of approved Scientific Research Associations.

(iv) *Section 10 (22)* : Income of Universities and other Educational Institutions.

(v) *Section 10 22 (A)* : Income of hospitals and other institutions not run for the purpose of profit, for treatment and convalescence.

(vi) *Section 10 (23)* : Income of approved Institutions established for the purpose of controlling or encouraging notified sports.

(vii) *Section 10 (23 A)* : Certain categories of income of approved institutions established for the control and encouragement of professions like law, medicine, accountancy, etc.

(viii) *Section 10 (24)* : Certain categories of income of registered Trade Unions.

(ix) *Section 10 (29)* : Income derived from letting of godowns, etc. of statutory authorities constituted for the marketing of commodities.

A very large number of Bodies and Associations spread all over the country derive their entire income from activities of the type enumerated above and, as such, they are exempt from Income-tax. As these Bodies and Associations are not tax-payers, no list of their names is maintained.

A list may be compiled after making references to the Income-tax Officers all over India ; but it will be almost impossible to give even an approximate figure of the total tax relief resulting from the exemptions, because the Bodies and Associations being exempt, no returns of income are filed by them and no assessments are made.

As the Question is of a general nature, and as the effort involved in collecting the required